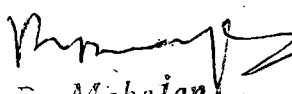
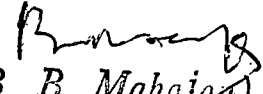


C. A. T. Bench, JAIPUR

Date of Order	Orders
<u>4.1.93</u>	None present for the application All defects removed, Register & Put up in Court for admission on <u>13.1.93</u> <i>a/w O.A.</i>  REGISTRAR C.A.T., JAIPUR.
<u>13/4/93.</u>	Mr. S.S. Sharma - Counsel for the applicant. may be listed for admission on <u>27/1/93.</u>  (B. B. Mahajan) Member (Adm.)  (D. L. Mehta) Vice-Chairman
<u>27.1.93.</u> Copy sent to the app. & Surp. vide <u>11838/186</u> Date <u>15-2-93</u>  <u>23/2/93</u>	None present on behalf of the petitioner. M.p. is allowed with the ^{condition} direction that the Counsel for the petitioner should pay Rs. 100/- as cost. The O.A. is restored to its original position. The O.A. No. 6/91 may now be listed for admission on <u>15.3.93.</u> If the cost is not paid within 4 weeks then the restoration order shall not be effected effective.  (B. B. Mahajan) Member (Adm.)  (D. L. Mehta) Vice-Chairman